

IN THE NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.

CA No.24/2017
IN
CP No.65 (ND)/ 2013
RT No.56/2016.

Parshotam Kumar,

.....Petitioner.

Versus.

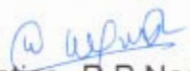
M/s Graphic Motors Pvt. Ltd. & Ors.


.....Respondent.

Present: Dr.Rajansh Thukral, Advocate for petitioner.
Mr.Deepak Goyal, Advocate for respondent No.4.
Mr.Amit Gupta,Adv.for applicant.

Mr. Amit Gupta has filed an application for impleading one Vishal Gupta as a party in this case in terms of order 1 rule 10 of the Code of Civil Procedure read with Rule 11 of NCLT Rules, 2016. Copy has been supplied to the learned counsel for the petitioner. Learned counsel for the petitioner seeks time to file reply to the application. List the matter on 17.03.2017. Reply to the application be filed at least three days before the date fixed with advance copy to the counsel opposite.

A request has been received by the registry from Mr.S.P.Sharma, Advocate by e-mail that he is suffering from Schizophrenia for the last one month.


(Justice R.P.Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical).

Dated: 27.02.2017.

 Ashwan